

(1)

Office Notes, Office Memo
randum, Coram, Appearances,
Tribunal's Order of direc-
tions and Registrar's Order

Tribunal's Orders

Per Tribunal,

Fixed for Admission hearing at Nagpur
on 21-7-89 ~~by Registrar~~, Issue notice.

Notices are issued
to the Applicant &
his Advocate on
9-6-89
NSD
9-6-89

Notice dt. 9-6-89 served
in Adv. for applicant
dt. 15-6-89
NS
21/6/89

Notice dt. 9-6-89 served
in Applicant's Adv.
NS
23/6/89

M.P. 640/89 filed
by the applicant's
Adv. for condonation
of delay

27/8

Dy. Registrar.
6/6

Dated: 21/7/89.

Applicant by Mr. V.S. Yawalkar.
He seeks permission to file an
application for condonation of delay.
Permission granted. He may do
so on or before 31/7/89.

After receipt of application
for condonation of delay notice
to Respondents with copies of
main application and application
for condonation of delay
returnable on 30/9/89 at New
Bombay. (Neither party need be
present on that day and the
Respondents may send the reply
by registered post to both the
Tribunal and the applicant or
his advocate).

Call the case on 18/10/89
at Nagpur for admission
hearing regarding condonation of
delay and admission.

P. S. Chaudhri

(P. S. CHAUDHURI)
MCA

(2)

NOTICES are issued
to the All Respondents
on dt 29.8.89

MS
29.8.89.

Notice dt. 29.8.89 served
on R.No 3 on dt. 2.9.89
MS
12/9/89

Judication letter issued
to the applicant &

R No - 2 & 3 on 4.10.89

- 12/10

Shri Ramesh Darda Adv.
for R No. 1 to 3 filed his
appearance. on 26.9.89

12/10

For Tribunal 26.9.89

The matter fixed on 18.10.89
for Adm. hearing is adjourned
to 17/1/90 for Admission
hearing.

Inform applicant and his
advocate accordingly. Respondents 2 & 3.

18/10
Deputy Registrar

Dated: 17.1.90. Camp: Nagpur

Mr. V. S. yawalkar, learned
advocate appears for the
applicant and moves this applica-
tion for admission. He also
moves M.P. 640/1989 which is
one for condonation of delay.
Mr. Ramesh Darda, learned
advocate appears for the
respondents opposes the
admission mainly on the
ground of limitation. After
hearing the advocates and
going through ^{the} materials on
record, I am of the opinion
that this is not a fit case
for adjudication by this
Tribunal and as such I
refer the matter to Division
Bench for hearing afresh
with regard to admission
on 18.1.90.

11 Vallur
17.1.90

(A. P. Bhattacharya)
M (T)

(3)

18.1.90 Camp: Nagpur.

Mr. V.S. Jawalkar, Lt. Adv.
appears for the applicant and
moves the application for admission.
He also moves R.P. 640/89 which
is one for condonation delay.

Mr. Ramesh Darda, Lt. Adv.
appears for the respondents, and
opposes the admission of the
application. He produces
a departmental order for one
serving. At this stage,
Mr. Jawalkar prays for
withdrawal of the application.
The prayer is allowed. The
~~applicant~~ applicant is
permitted to withdraw the
application.

Order dt 18.1.90
sent to parties
on 25.1.90.

Filed

Order dt 18.1.90
Served on RE NO 2
& 3 and 27.1.90
& RE NO 4 and Nil

XERO
1-2-90

Order dt 18.1.90
Served on Applicant
on dt 27.1.90

XERO
5-2-90

Order dt. 18.1.90
served on R.1 on
30.1.90.

854
14/3/90

P. S. Chaudhary

P.S. Chaudhary
member (A)

18.1.90.
As Secretary
member (B)